

# **CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH**

**O.A.No.235/2020**

**Dated Thursday, the 21<sup>st</sup> day of February, 2020**

## PRESENT

## **Hon'ble Mr.P.Madhavan, Judicial Member**

&

## **Hon'ble Mr.T.Jacob, Administrative Member**

A. Selvakumar,

S/o late C.Arumugam,

(Retd. Cabin man/ TEN),

No. 12, Ulagamman Kovil Street,

Thachanallur Post, Thirunelveli – 627 358.

...Applicant

(By Advocate M/s P.Saravanan)

vs

## 1. The General Manager,

Southern Railway,

George Town,

Chennai – 600 003.

## 2. The Divisional Railway Manager,

Southern Railway,

## Madurai Division,

Mappalayam, Madurai – 625 016.

### 3. The Divisional Personnel Officer,

Southern Railway, Mappalayam,

Madurai – 625 016.

## ...Respondents

By Advocate Mr.P.Srinivasan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the 3<sup>rd</sup> respondent to pass orders on the representation of the applicant."

2. The applicant is the son of Late C.Arumugam who worked as a Cabinman in Railways and was medically decategorized and then retired on voluntary retirement on 06.05.1997. The applicant's father gave representation dated 20.08.1997 seeking compassionate appointment to the applicant. Thereafter, the applicant's father died on 24.10.1998 and his mother made a representation on 09.05.2001 and she also died on 01.12.2003. Thereafter the applicant made several representations to the respondents and his last representation via email is dated 21.02.2019. When there is no positive response, he has filed this OA.

3. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 21.02.2020 through email to the competent authority regarding his grievance which is still pending and no order is passed till now. He will be satisfied if the representation is considered and orders are passed, within a stipulated time limit.

4. It is seen from the records that there is no proper copy of representation produced before this Tribunal for consideration.

5. Mr.P.Srinivasan, senior standing counsel for Railways, takes notice on behalf of the respondents and submits there is a long delay in the matter and hence he opposes the OA.

6. However, since the matter is regarding compassionate appointment and in view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

**"The applicant is directed to file a fresh representation before the competent authority within a period of two weeks and the competent authority is directed to consider the said representation on the basis of relevant rules and regulations and pass a speaking order, within a period of four months from the date of receipt such representation."**

**(T.JACOB)  
MEMBER (A)**

**21.02.2020**

M.T.

**(P.MADHAVAN)  
MEMBER (J)**